COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 250 OF 2016 & IA NO. 899 OF 2017 &</u> APPEAL NO. 260 OF 2016 & IA NOs. 06 & 902 OF 2018

Dated: 10th December, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

APPEAL NO. 250 OF 2016 & IA NO. 899 OF 2017 &

Adani Transmission (India) Ltd. Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.

Mr. Hemant Singh Ms. Saumya Singh

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Ms. Stuti Krishan for R-1

APPEAL NO. 260 OF 2016 & IA NOs. 06 & 902 OF 2018

Maharashtra Eastern Grid Power Transmission Co. Ltd. Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.

Mr. Hemant Singh Ms. Saumya Singh

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Ms. Stuti Krishan for R-1

ORDER

As agreed by the learned counsel for the parties, list these matters for hearing on **25.01.2019**.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson